

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "H" NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER**

आ.अ.सं./I.T.A No.6935/Del/2019
निर्धारणवर्ष/Assessment Year: 2011-12

T T Ltd., 879, Master Prithvi Nath Marg, Karol Bagh, New Delhi.	बनाम Vs.	DCIT Circle-25(2) New Delhi.
PAN No. AAAC0767A		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	None
राजस्वकीओरसे /Revenue by	Shri Anuj Garg, Sr. DR & Shri Sanjay Kumar, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	21.04.2023
उद्घोषणाकीतारीख/Pronouncement on	21.04.2023

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-9, New Delhi dated 24.06.2019 for AY 2011-12.

2. Assessee through its letter dated 12.01.2023 seeks permission to withdraw the appeal as the issue in appeal has been settled in Vivad se Vishwas Scheme, 2020 and Form 5 has already been issued by Pr. CIT in proof of full and final settlement of taxes under the scheme. Copy of Form-5 has been enclosed along with the letter.

3. Considering the above, Assessee is permitted to withdraw its appeal.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 21/04/2023

**Sd/-
(G.S. PANNU)
PRESIDENT**

**Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER**

Dated: 21/04/2023

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi